CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Contempt Application No. 140 of 2000

IN

Original Application No. 926 of 1997

Allahabad this the 20th day of November, 2001

Hon'ble Mr. Justice R.R.K. Trivedi, Vice Chairman Hon'ble Maj Gen K.K. Srivastava, Member (A)

Sri Arun Kumar, aged about 37 years, Son of Sri Vishwa Nath, resident of Village Bariyapur, P.O. Barhara, District Deoria.

Applicant

By Advocate Shri B.P. Srivastava Shri R.K. Pandey

Versus

Sri P.K. Gupta, Divisional Railway Manager, N.E. Railway, Varanasi.

Respondent

By Advocate Shri K.P. Singh.

ORDER (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The applicant has filed this application under Section 17 of the Administrative Tribunals

Act, 1985 for a direction to punish the respondents for committing contempt of this Tribunal by disobeying the order dated 09.02.00 of this Tribunal passed in 0.A.No.926 of 1997. Shri K.P. Singh learned counsel for the respondent has submitted that the order of this Hon'ble Tribunal has already been complied with and claim of the applicant was decided by order dated 14.09.00, copy of which has been filed as annexure-1 to the C.A. The order

has also been communicated to the applicant. As the order has already been complied with, we do not find any good reason to keep this contempt application as pending. The contempt application is dismissed, notices are discharged. The applicant if dissatisfied, may challenge the order on regular side.

Member (A)

Vice Chairman

/M.M./